

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.217 of 1995

Friday, this the 10th day of February, 1995

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR S P BISWAS, ADMINISTRATIVE MEMBER

T. Krishnankutty Nair S/o Appu Nair,
Retired Compositor Grade-I,
Lakshadweep Administration,(Lakshadweep Govt.Press).
Kizhake Kolanchery House,
Karuvassery P.O.,
Kozhikode-10.Applicant

By Advocate Mr MR Rajendran Nair.

Vs

1. The Administrator,
Union Territory of Lakshadweep,
Kavarathy.

2. Union of India represented
by the Secretary,
Ministry of Home Affairs,
New Delhi.Respondents

By Advocate Mr MVS Nampoothiri.

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant claims Island Special Pay and
Compensatory Allowance on the strength of a
declaratory judgment in OA 580/93. Standing Counsel
does not dispute about the applicability of the said
judgment to the case on hand. According to him, there
is a possibility of the Supreme Court taking a
different view. But that would be no justification
not to grant the relief which is admissible as matters
now stand. The amounts due will be paid to applicant

within three months of today, on condition that he executes a bond to reimburse the amount to respondents in the event of the Supreme Court differing from the view taken in OA 580/93.

2. Original Application is disposed of as aforesaid. No costs.

Dated the 10th February, 1995.

S.P. BISWAS
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ADMINISTRATIVE MEMBER

Chettur Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN